NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH
COURT-IV

32. IA 2026(MB)2024
IN
C.P. (IB)/847(MB)2023

CORAM:

MS. ANU JAGMOHAN SINGH
MEMBER (Technical)

SHRI KISHORE VEMULAPALLI
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON **10.07.2024**

Name of the Party: Janakalyan Sahakari Bank Ltd. Through
Rp Mvk Ipe Llp
Vs
Dineshkumar Murlidhar Inani

Section 95(1) of Insolvency and Bankruptcy Code, 2016

ORDER

1. Adv. Vedanshi Shah for the Resolution Professional on behalf of the Financial Creditor present through virtual mode. Adv. Viraj Parekh i/b Adv. Harshal Damania for the Personal Guarantor present through physical mode.
2. This Bench directs the Personal Guarantor to file reply today and serve the copy of reply upon the Financial Creditor.
3. Post this matter on **20.08.2024** for further consideration.

Sd/-
ANU JAGMOHAN SINGH
Member (Technical)

Sd/-
KISHORE VEMULAPALLI
Member (Judicial)

/Dubey/